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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 92/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017**

Name of the Company: Engenious Engineering Pvt. Ltd.
V/s.
Onex Natura Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AJAY M. ANTARKAR	PCS	For Financial Creditor	
2.				

ORDER

Learned PCS Mr. Ajay Antarkar present for Applicant/ Financial Creditor. None present for Respondent.

Proof of dispatch of notice as per the order dated 07.09.2017 filed by applicant.

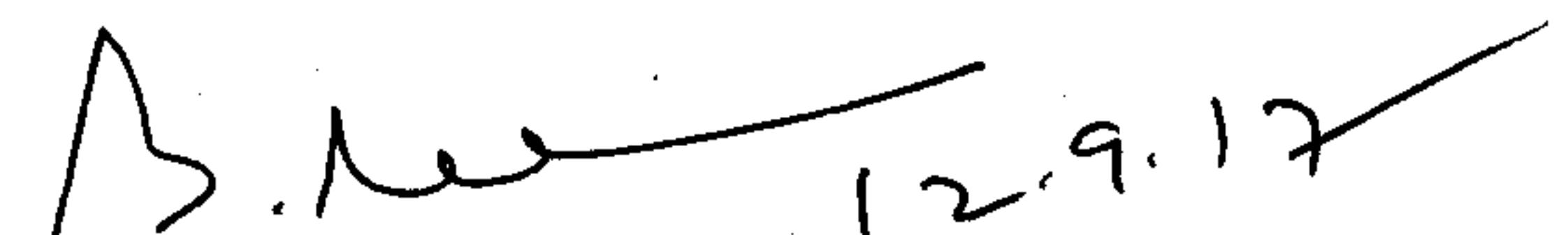
None appeared for Corporate Debtor.

Learned Advocate Mr. Prabhat Chaurasia represented that he is having scanned copy even by the group of shareholders of the company who are not parties to this application so far.

No application is filed by any shareholder of the Corporate Debtor Company so far to intervene in the matter. The matter under went three adjournments.

Heard arguments of Learned PCS for Applicant.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of September, 2017.